

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA 761/95

(7)

New Delhi this the 17th Day of February, 1997

Hon'ble Shri S.R. Adige, Member (A)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Brahm Pal Singh
s/o Shri Sarvjeet Singh
Ex. Khallasi under I.O.W (Survey)
N.R. Moradabad.

r/o C/o Shri Himanshu Sharma
C-224, Hari Nagar, Clock Tower,
New Delhi.

... Applicant

(By Advocate Shri M.L. Sharma)

Vs.

Union of India through

1. General Manager
N.R. Headquarters Office,
Baroda House, New Delhi.

2. The Divnl. Railway Manager
Northern Railway,
Moradabad.

(By Advocate Shri K.K. Patel)

... Respondents

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Heard.

2. We note that the Appellate impugned order dated 22.2.1995 (Annexure A-2) is a cryptic, and non reasoned order, which has not discussed, the grounds taken by the applicant in his appeal dated 10.6.1994 (Annexure A-10).

3. Such a cryptic and non reasoned order is not sustainable in law.

4. Accordingly, the appellate impugned order dated 22.2.1995 is quashed and set aside, and the matter is remanded back to the appellate authority to give the applicant personal hearing, and thereafter dispose of his appeal petition dated 10.6.1994, by means of a detailed, speaking and reasoned order in accordance with law, which will take into account all the grounds taken in the appeal, within three months from the date of receipt of a copy of this judgment.

5. This O.A. is disposed of accordingly. No costs.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

S.R. Adige
(S.R. Adige)
Member (A)